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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 57/2015-2020
New Delhi, Dated: 10th February, 2021

Subject: Notification for Food Import Entry Points.

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government inserts a new sub para (D) under para 4 (Food Safety & Standards Act, 2006) of the General Notes Regarding Import Policy in ITC (HS) 2017, to provide for the list of 150 Port of Entries (PoEs) as food import entry points as under:

(D) Food Import Entry Points: To ensure the mandate of safe food imports in India, FSSAI has notified Authorised Officers to handle food import clearance at 150 food import entry points [covering 27 sea ports, 15 airports, 31 land customs stations (LCSs) and 77 inland container depots (ICDs)] vide FSSAI's Notification dated 9th October, 2019 (F.No.1-1715/FSSAI/Imports/2017) as per List A in Appendix-V to Schedule-I (Import Policy). The food import entry points restrictions shall be applicable for items against 1515 HS Codes as detailed in List B of Appendix: V to the Schedule-I of ITC(HS) 2017.

Effect of the Notification: New sub para is added in General Notes Regarding Import Policy Schedule I in ITC(HS) 2017, listing out Authorised Officers to handle food import clearances at 150 food import entry points for items listed against 1515 HS codes of ITC(HS) 2017.

This issues with the approval of Minister of Commerce & Industry.

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